

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:181
ANSWERED ON:23.11.2005
DEFAULTER SCHOOLS
Pathak Shri Brajesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of the list of defaulter schools of Delhi allotted land by the Delhi Development Authority;
- (b) whether any action has been taken against such schools;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a): The Delhi Development Authority (DDA) has reported that they have received from time to time various lists of schools defaulting on the conditions of freeship. The details are as under:

(i) First list of 133 schools was received in April, 2004 for academic session 2003-04.

(ii) A second list of 102 schools was received in September, 2004 again for the academic session of 2003-04 which included 72 schools mentioned in the first list.

(iii) A third list of 93 schools was received in June, 2005 for academic session of 2004-05.

(iv) A fourth list of 178 defaulters was sent in August, 2005 for the academic session of 2005-06.

(b)to(d): The Delhi Development Authority has reported that it has issued show cause notices to the schools in the first three lists referred to above. In the meanwhile, after considering the list of 178 defaulters, Delhi High Court in Civil Writ Petition No. 3156/2002 has issued notices to 109 serious defaulters and also issued directions on 13.9.2005 to make efforts to explore the possibility of a mutually agreed solution by the parties concerned and directed that a meeting be held under the chairmanship of Chief Minister, Delhi to arrive at a mutually agreed solution. The matter is sub-judice.